

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.109/MP/2026

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking appropriate directions to CTUIL for allowing the conversion of the Connectivity granted under the Land-BG route to LOA route.

Petitioners : Ayana Renewable Power Private Limited (ARPPL) and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **11.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, ARPPL
Shri Samarth Kashyap, Advocate, ARPPL
Shri Anubhav Mishra, Advocate, ARPPL
Shri Rahul Shaji, Advocate, ARPPL
Shri Atulya Singh, Advocate, ARPPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking appropriate direction to the Respondent, CTUIL, for allowing the conversion of the connectivity granted under the Land-BG route to the LoA route. The learned senior counsel submitted that CTUIL *vide* communication dated 21.1.2026 rejected the Petitioner's request for the conversion of connectivity from Land-BG route to LoA route, as the Projects under the LoA are multi-located RE Projects and as per Regulation 5.8(xi)(a) of the GNA Regulations (introduced by Third Amendment w.e.f. 9.9.2025), the applicant can use one LoA for only one location of the multi-located RE Project. Pertinently, the Petitioner had participated in the tender for the supply of round-the-clock RE power issued by REMC Limited, under which the LoA in question has been issued, on 8.9.2025, i.e. before the Third Amendment came into effect, and prior thereto, the GNA Regulations did not have any such restriction on conversion of connectivity. The learned senior counsel also added that the Petitioners have also challenged the validity of the aforesaid Regulation before the Hon'ble High Court.

2. Learned counsel for the Respondent, CTUIL, accepted the notice and sought liberty to file a reply, including on the aspect of maintainability.

3. Considering the submissions made by the learned senior counsel and learned counsel for the parties, the Commission directed as under:

(a) Admit subject to just exceptions;

(b) The Respondent to file its comprehensive reply on maintainability as well as merits within three weeks with a copy to the Petitioners, who may file their rejoinder, if any, within two weeks thereafter.

(c) The Petitioners to file the following information/clarification, on affidavit, within three weeks:

(i) It appears that the Connectivity applications of Petitioner No. 2 for the grant of Connectivity for 50 MW at Bhuj PS and for 150 MW at Ananthapuram PS were on the Land BG route, whereas in the Petition, the Petitioners have mentioned that the said Connectivity(s) are on the Land Route. The Petitioners to clarify the same.

(ii) Status of approval of change of renewable source(s) in respect of 150 MW wind project at Pavagada PS.

(iii) A copy of the Petitioner's application for the grant of the Connectivity of the 150 MW project at Pavagada.

(iv) A copy of CTUIL's revocation notice dated 21.01.2026.

(d) CTUIL to file, along with its reply, the status of the Petitioners' connectivity(s) and the details of the compliances met, in respect of each connectivity(s), towards the various milestones under the GNA Regulations.

4. The Petition will be listed for hearing on **7.5.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)